

(2021) 06 SHI CK 0088
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 3419 Of 2021

Amar Singh

APPELLANT

Vs

Himachal Road Transport Corporation & Others

RESPONDENT

Date of Decision : 22-06-2021

Acts Referred:

Citation : (2021) 06 SHI CK 0088

Hon'ble Judges : Tarlok Singh Chauhan, J;Chander Bhusan Barowalia, J

Bench : Division Bench

Advocate : Bhupinder Singh Thakur, Varun Thakur, Shyam Singh Chauhan

Judgement

Tarlok Singh Chauhan, J

1. The parties are ad idem that the issue in question is no longer res integra in view of the judgment rendered by a Division Bench of this Court in

CWP No. 3050 of 2014, titled as Nek Ram vs. State of Himachal Pradesh and others, decided on 17.07.2014 (Annexure P&2)

2. Accordingly, the instant petition is disposed of on the basis of the ratio laid down in the aforesaid judgment. Consequently, the respondents are

directed to release all the pensionary/retiral benefits to the petitioner within a period of three months from today and thereafter pension shall be

released to the petitioner regularly on first day of each month.

3. However, it is made clear that in case the pensionary/retiral benefits are not extended to the petitioner within the aforesaid time, then in addition to

the pensionary/retiral benefits, even the petitioner shall also be entitled to interest @ 9% per annum from due date. Pending application(s), if any, also

stands disposed of.

4. For compliance, list on 20.09.2021.